- (b) The Bharat Sevak Samaj has not yet furnished the consolidated accounts for the Samaj as a whole which is necessary to determine whether further grants-in-aid will be justified. Submission of such accounts is necessary under Rule 149(3) of the General Financial Rules.
  - (c) Rs. 110.90 lakhs.

## NAGARJUNASAGAR DAM

\*224. SHRI Y. ADINARAYANA REDDY: Will the Minister of IRRI-GATION AND POWER be pleased to state:

- (a) the progress made in fixing of shutters for gates to the Nagarjunasagar Dam;
- (b) whether the fixing of shutters for the gates comes under Stage II of the Nagarjunasagar Project; and
- (c) whether there is any objection for fixing the shutters to the gates?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (c) Maharashtra and Mysore have objected to the proposal of Andhra Pradesh to erect crest gates on the spillway of the Nagarjunasagar Dam. Various aspects of this proposal are under examination.

MULTI-PURPOSE IRRIGATION PROJECTS

\*225. SHRI P. K. KUMARAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether the question of speedy completion of all multi-purpose irrigation projects in the States which have reached an advanced stage of construction has been considered by Government; and
- (b) if so, what are the decisions taken thereon?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b). The matter is under consideration.

SEIZURE OF CONTRABAND GOLD

- \*226. SHRIMATI LALITHA (RAJAGOPALAN): Will the Minister of FINANCE be pleased to state:
- (a) what is total amount of contraband gold which was seized by Government during the past six months and in which State the seizure was the highest; and
- (b) whether it is a fact that the recent seizure in Madras has unearthed the operation of an international gang and if so, what action Government have taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) During the period from 1st January, 1967 to 30th June, 1967, the Customs and Central Excise authorities seized as smuggled, all over India, a total quantity of approximately 877 Kgms. of gold; the seizures were the highest in the State of Maharashtra.

(b) Presumably the reference is to the seizure of approximately 81 Kgms. of gold made on 8th July, 1967 in Madras. Investigations conducted as a result of this seizure, however, have not revealed the existence of any international gang of gold smugglers functioning in Madras State, and as such, the question of taking any action against such a gang does not arise.

LIC'S. REFUSAL TO HONOUR CERTAIN STIPULATED POLICY CONDITIONS

\*227. SHRI A. P. CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some Canadian companies like the Sun Life and the Crown contained policy conditions under which cash bonus was declared and kept deposited with the company to accumulate at compound interest until maturity of the policies or surrender at earlier stage at the option of the policy-holder;